

MANY HON. MEMBERS: Yes, Sir. Lot of hon. Members from Kerala want this. They all want.

SHRI YADVENDRA DATT (Jaunpur): This discussion started under Rule 193 and I think there is a time of 2½ hours for the debate. If you are not able to do it today, why not put it on Monday or extend the House tonight if hon. Members agree?

MR. DEPUTY SPEAKER: That is what I am putting it to the House. If the hon. Members are prepared to sit after 6.00 O'Clock, we can do so.

MANY HON. MEMBERS: Agreed.

MR. DEPUTY SPEAKER: Then we will take it up after 6 O'Clock. We will start it after half an hour discussion which starts at about 5.30 PM and continues up to 6 O'Clock. We may start immediately after half an hour discussion.

15.02 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

Eighth Report

[English]

SHRI K. PRADHANI (Nowrangpur): I beg to move:

"That this House do agree with the Eighth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 22nd August, 1990."

MR. DEPUTY SPEAKER: The question is:

"That this House do agree with the Eighth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 22nd August, 1990."

The motion was adopted.

BILLS INTRODUCED

MR. DEPUTY SPEAKER: Shri Nathu Singh not present.

Shri Vamanrao Mahadik not present.

Shri Sudam Dattatrya Deshmukh, your Bill is at S. No. 3.

15.03 hrs.

Buddhist Marriage Validation Bill*
[English] *by Shri... (Ind)*

SHRI SUDAM DATTATRYA DESHMUKH (Amravati): Sir, I beg to move for leave to introduce a Bill to recognise and remove doubts as to the validity of marriages solemnised in accordance with the Buddhist rites and ceremonies.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill to recognise and remove doubts as to the validity of marriages solemnised in accordance with the Buddhist rites and ceremonies."

The motion was adopted.

SHRI SUDAM DATTATRYA DESHMUKH: Sir, I introduce the Bill.

*Published in the Gazette of India, Extraordinary, Part II, Section 2, dated 24-8-1990.